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## CENTRAL ADMINISTRATIVE TRIBUNAL PRINCIPAL BENCH NEW DELHI

C.P. NO.75/1996 in O.A. NO. 736/1995

Friday, this the 13th December, 1996.

HON'BLE SHRI JUSTICE CHETTUR SANKARAN NAIR, CHAIRMAN HON'BLE SHRI S. P. BISWAS, MEMBER (A)

- 1. Pharmacists Employees Association through its General Secretary, Shri Suresh Tomar, having office at BJRM Hospital, Jahangirpuri, Delhi-110033.
- 2. Saranjit Singh
  R/O M-11/39-A Model Town,
  Delhi-110009. ... Petitioners

( By Mrs. Meera Chhibber, Advocate )

## -Versus-

- 1. Shri P. K. Dave, Lt. Governor, Raj Niwas Marg, New Delhi.
- Shri Ramesh Chandra,
   Secretary (Medical),
   Shamnath Marg,
   Government of NCT of Delhi,
   New Delhi.
- 3. Shri Suresh Chaudhary,
  Director, Directorate of
  Health Services,
  'E' Block, Saraswati Bhawan,
  Connaught Place,
  New Delhi.

Respondent s

( By Shri Anoop Bagai, Advocate )

The petition having been heard on 13.12.1996 the Tribunal on the same day delivered the following:

## ORDER

CHETTUR SANKARAN NAIR (J), CHAIRMAN ...

Petitioners allegs disobedience of the orders of this Tribunal in O.A. 736/1995. Respondents were

...contd.



directed to take certain decisions by the end of December, 1995. They took a decision only eight months later. It is said that this was due to administrative reasons. At least respondents owed it to the Tribunal to explain the delay and seek extension of time. Petitioners were put to avoidable expenses only because of the lapses on the part of respondents. Petitioners further say that even the order passed is not in terms of the recommendations of Dr. Varshneya Committee report. Petitioners have a case that what was directed has not been done in full. They may seek their remedies outside the contempt petition. We see no justification to proceed with the contempt patition, but we direct respondents to pay Rs.1000/- (rupses one thousand) as costs to counsel for petitioners.

Dated, the 13th December, 1996.

(S. P. Bisuas)
Member (A)

( Chettur Sankaran Nair, J. ) Chairman

/as/